

Monday, the 11th March, 2024
(From 2.00 P.M to 5.09 P.M.)

1. Questions:

(a) Starred Questions:

Total no. of questions on the order paper	Answered	Not Put	Postponed	Answered under Rule 38	No. of Supplementaries
20	15	04	-	1	16

(b) Unstarred Questions: 10

2. Calling Attention Notice

i. Sardar Devinderjeet Singh Laddi Dhose, M.L.A drew the attention of the Government towards rampant adulteration in food items due to absence of effective law.

(No.30)

The Sports and Youth Services Minister gave a reply.

ii. Sardar Manwinder Singh Giaspura, M.L.A drew the attention of the Government towards difficulties being faced by poor people due to closure of PMAY site.

(No.31)

The Rural Development and Panchayats Minister gave a reply.

iii. Sardar Kuljit Singh Randhawa, M.L.A drew the attention of the Government towards dilapidated condition of Barwala Road falling in Dera Bassi Assembly Constituency.

(No.32)

The Public Works (B&R) Minister gave a reply.

3. Announcement by the Hon'ble Speaker

1) The Hon'ble Speaker made announcement in the House that during the farmers struggle, a bullet pierced through the arm of a child who is studying in class 10th and his fingers are getting numb but his father owns just one and a half acres of land, since that child belongs to a poor family therefore he will donate his one month salary for the treatment of said child. He also told that they have been asked to shift the child to Amandeep Hospital. He also appealed to all the Members of the House that if the child is shifted to Amandeep Hospital, more financial aid will be required for his treatment. So all the Members should help financially for the treatment of

the child.

2) The Hon'ble Speaker announced in the House that today there is a question for the House and any Hon'ble Member who answer this question correctly will be given five extra minutes to speak during the zero hour. He asked the question that a significant decision has come from the Supreme Court on Electoral Bond. What context is it in and what judgement has been passed by the Supreme Court on it? Leader of the Opposition Sardar Partap Singh Bajwa gave the correct reply to this question and was given the requisite time to speak by the Hon'ble Speaker.

3) The Hon'ble Speaker announced in the House that the farmers of Punjab are not only fighting to save the small shopkeepers but also for consumers rather they are fighting for the Nation. Therefore, being a Speaker, he is also going to write a letter in this regard to the Hon'ble Speakers of Legislatures of entire country.

4. Observation by the Hon'ble Speaker

The Hon'ble Speaker observed in the House that whenever a Member is speaking, it is a contempt of the House to pass through him and the chair. This should be taken care of.

5. Walk-out

Members of the Indian National Congress Party present in the well of the House staged a walk-out from the House raising slogans as a protest for not taking any decision on the issue of privilege moved against the Hon'ble Chief Minister for using unparliamentary words sometime back against Shri Sukhwinder Singh Kotli, M.L.A.

6. Presentation of Reports

1. The Chairman of the Committee on Local Bodies (Shri Gurpreet Bassi Gogi) presented the 2nd Report of the Committee on the General Working of the Committee.
2. The Chairman of the Committee on Co-operation and its Allied Activities (Sardar Gurpreet Singh Banawali) presented the 2nd Report of the Committee.
3. The Chairman of the Committee of the House (Sardar Daljit Singh Grewal (Bhola)) presented the Interim Report of the Committee regarding issues related to Buddha Dariya and Ghaggar Dariya.

7. Motion regarding Constitution of Elected Committees for the year 2024-25

The following motion moved by the Parliamentary Affairs Minister was carried unanimously:

"Whereas the elections to the:-

1. Committee on Public Accounts;
2. Committee on Estimates;
3. Committee on Public Undertakings; and

4. Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes, for the year 2024-25, are to be held before the 31st March, 2024; and

Whereas the time left at the disposal of the House is extremely short and it is not possible to conduct in the normal course, the election to these Committees.

Now, therefore, this House authorizes the Speaker, Punjab Vidhan Sabha, to nominate the Members of the aforesaid Committees for the aforesaid year, keeping in view the proportionate strength of various parties/groups in the House;

This House further resolves that for the above purpose, the rules of the Rules of Procedure and Conduct of business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) relating to the elections to the said Committees for the year 2024-25 which are inconsistent with or contrary to the above resolution shall stand suspended. "

8. Motion by the Hon'ble Speaker

With the consent of the House, the Hon'ble Speaker moved the motion to include the Legislative Business in the List of Business of 12th March, 2024 mentioned at serial no. 5 in today's List of Business, which was carried unanimously.

The House, then adjourned till 10.00 A.M on Tuesday, the 12th March, 2024.

**CHANDIGARH:
THE 11th MARCH, 2024**

**RAM LOK KHATANA
SECRETARY**